

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA No. 783 of 2019 IN
DFR No. 1762 of 2019**

Dated : 30th May, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

**Association of Power Producers
Vs.**

...Appellant(s)

**Maharashtra Electricity Regulatory Commission &
Ors.**

...Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. Akshat Jain
Mr. Sonikrith Rao

Counsel for the Respondent(s) : Mr. S. K. Raungta, Sr. Adv.
Mr. Buddy A. Rangnadhan
Ms. Stuti Krishn for R-1

Mr. Sudhanshu S. Choudhari
Ms. Surabhi Guleria
Mr. Yogesh Kolte
Ms. Nandini Singla for R-2

Mr. G. Umapathy
Mr. Anup Jain
Ms. S. Rama for R-3

Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan for R-4

Mr. Arjun Krishnan
Mr. Sumit Srivastava for R-5

ORDER

Heard learned counsel for the parties on stay application for some time.

We direct Respondent No. 5 – WRLDC to place on record guidelines, if any, or procedure in existence which they rely upon at the time of MOD stack on regional basis (Inter-state distribution.)

List the stay application for further hearing on **02.07.2019**.

Interim order, if any, shall continue till the next date of hearing.

(Ravindra Kumar Verma)
Technical Member

(Justice Manjula Chellur)
Chairperson

pdt/mkj